NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.192/2015

HDFC Bank Ltd.

...Petitioner

Versus.

Punia Alloys Pvt. Ltd.

...Respondent

Present: None.

The case received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register. In the previous order dated 30.08.2016, learned counsel for petitioner was directed to file alternate address of the respondent. The case having been received by transfer, notice be issued to the counsel for the petitioner for making compliance of the said order by 17.02.2017.

> (Justice R.P. Nagrath) Member(Judicial)

Deepa Krishan) Member (Technical)

January 13, 2017